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FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S EXCEL TIMBERS PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s Excel Timbers Private Limited
2.	Date of Incorporation Of Corporate Debtor	08/01/2003
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Emakulam
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U20101KL2003PTC015870
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Room No Fp 6/175 Kodampuzha Road Petta Feteke P O Kozhikode 673631 Kerala, India (As per ROC records)
6.	Insolvency commencement date in respect of Corporate Debtor	10/02/2023 (Order Received on 13/02/2023)
7.	Estimated date of closure of insolvency resolution process	12/08/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Jasin Jose IBBI/PA-001/IP-P00695/2017-2018/11225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Jasin Jose Ponmatiam Madasery Mookannoor PO-683577 Angamaly, Kerala, India Email- jasinjoseponmatiam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	CA Jasin Jose 5D, Skyline Riverside, Thottumugham, Aluva, Kerala-683101 Email- cajasinexcelrp@gmail.com
11.	Last date for submission of claims	27-Feb-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Excel Timbers Private Limited on 10/02/2023 (Order received on 13/02/2023)

The creditors of M/s Excel Timbers Private Limited are hereby called upon to submit their claims with proof on or before 27/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 as authorised representative of the class in Form CA Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Jasin Jose
Date and Place: 15/02/2023
Aluva

